

August, 2023



Newsletter

e-Committee, Supreme Court of India

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Inauguration of S3Waas Websites of Delhi District Courts, Digital Platform for Sharing of TCR with the High Court & Web Accessibility Compliant Cause List of the High Court of Delhi



On the occasion of Independence Day (15.08.2023), Hon'ble Mr. Justice Satish Chandra Sharma, Hon'ble the Chief Justice, Delhi High Court, in the august presence of Hon'ble Companion Judges of High Court of Delhi, Judicial Officers of Delhi District Courts, Members of Delhi High Court Bar Association and other dignitaries, inaugurated (i) Secure,

Scalable and Sugamya Website as a Service (S3Waas) of Delhi District Courts; (ii) Digital Platform for Sharing Trial Court Record (T.C.R) with the High Court & (iii) Web Accessibility Compliant Cause List of the High Court of Delhi for the benefits of Litigants, lawyers and the public at large.

(i) Secure, Scalable and Sugamya Website as a Service (S3Waas) of Delhi District Courts

Ten new websites of all the Delhi District Courts were launched on the S3WaaS platform. Secure, Scalable & Sugamya Website as a Service (s3WaaS) websites are GIGW Compliant, based on Open-Source Technology, integrated search and Accessibility Complaint. All documents on the websites are kept in O.C.R. format to enable access by visually impaired persons.

(ii) Digital Platform for Sharing Trial Court Record With the High Court

The Digital Platform for Sharing of Trial Court Records (T.C.R.) with the High Court of Delhi was also launched. With this facility, the district courts of Delhi can seamlessly share the digitized T.C.R. with the High Court of Delhi through a SSL VPN based secured platform. On receipt of digital T.C.R., it will be

verified by the concerned Judicial branch of the High Court. After verification, the Portfolio Branch will make digital T.C.R. part of the case file/portfolio file which is shared with the Hon'ble Courts for court proceedings.

(iii) Web Accessibility Compliant Cause List of the High Court of Delhi

Taking another important accessibility compliant e-initiative, the High Court of Delhi launched its Web Accessibility Compliant Cause List. This Web Accessibility Compliant Cause List is available on the official website of the High Court of Delhi i.e. www.delhihighcourt.nic.in under the link:- Online Cause List. It will help the visually impaired Advocates, Litigants and Public at large to access the Cause List of the Delhi High Court seamlessly by using various assistive technology/Text-to-Speech software.

Inauguration of the Live Streaming of Court Proceedings & Other e-Services in the High Court of Chhattisgarh



Hon'ble Chief Justice Shri Ramesh Sinha inaugurated the Live Streaming of Court Proceedings in the High Court of Chhattisgarh and Nine other services in the presence of Hon'ble Judge, officers, and employees of Registry, Learned Advocates and public on 15.08.2023.

Live Streaming of Court Proceedings: The First Service that was inaugurated is live streaming of Court Proceedings. This service is

aimed with the vision of furthering the ease and convenience for the Learned Advocates, litigants, and all the stakeholders. To provide a platform for information sharing and showing Court proceedings live. The live Streaming of Courts is available on the website of the Chhattisgarh High Court. The live Streaming of Court Proceedings is one medium to bring transparency and make the common persons and stakeholders aware of the workings of the Courts

and proceedings of the High Court. It allows people to witness proceedings from any physical location around the country and allow litigants to keep themselves updated with proceedings in their cases. The Recording of these live Streaming is available on the YouTube channel of the Chhattisgarh High Court and the link to the channel can be accessed on the YouTube channel tab on the website of the Chhattisgarh High Court.

Notes on Telegram Channel (Cause list): To further the ease and convenience for advocates, litigants, and all the stakeholders, an additional platform for information dissemination i.e. an official Telegram Channel of the High Court, has been started. The link for joining the Telegram Channel is available on the website of the High Court of Chhattisgarh. Learned Advocates,

litigants, and all the stakeholders can join the telegram group by just clicking the telegram tab. The Telegram Channel will be one additional medium to access the cause list, tenders, important notices and AFR judgements and orders uploaded on the website of the High Court. This works on a push system- once a person becomes a member of the channel, they will receive automatic updates. By way of this additional mode of providing updates, the channel subscribers will be able to get the cause list, tenders, important notices and AFR judgements and orders without having to frequently check the website for the same.

“Ask Me” Software For Judicial Discussion: To facilitate spreading legal knowledge, clearing doubts and providing guidance to Judicial Officers, a web portal has been

created. Through it, questions of legal subjects may be raised and the Judicial Officers of the state can also express their views and opinions clearing the legal position. It works on NIC-NET (leased line), obviating the risk of unauthorised access. Every Judicial Officer can ask questions and answers anonymously.

e-Sewa Kendra: e-Sewa Kendras were inaugurated in 22 Districts. It has been set up with hardware provided for the help desk, after seeking permission from the e-Committee, Supreme Court of India. It will provide services like case information, e-filing, etc to the common man.

Mobile e-Gate Pass App: A Mobile e-gate pass app has been developed in order to facilitate generation of gate passes. Anyone can apply for a

pass on their smartphone. This would ensure a speedier issue of gate-passes and reduce the usage of paper for a hard copy of the gate pass.

Online Recruitment Software: Once this service starts, a person will apply online for posts advertised by the High Court. This will save time and costs involved in undertaking the recruitment process conventionally.

Virtual Court (Traffic challan): This service was already available in District Raipur and was inaugurated in Bilaspur, Ambikapur, Durg, and Jagdalpur. It allows a person to pay a fine for traffic violation cases from their home without appearing in the Court. This helps save the time and resources of the Courts and also, those liable to pay the fine.

Chhattisgarh State Judicial Academy Conducted a Training Programme on "Ubuntu Linux Operating System-Cum-CIS"



The Second Phase of training programme for Judicial Officers was conducted by the Chhattisgarh State Judicial Academy, in collaboration with the computerization committee of the High Court. The training was conducted on 06.08.2023 at various District Headquarters on Ubuntu Linux Operating System-Cum-CIS by the 06 Master Trainer Judicial Officers with coordination of 15 Potential Master Trainer Judicial Officers of the District Judiciary. The

training (ECT_3_2023) included information on the working of CIS & Periphery as well as various ECMT tools and various features of CIS software. The participants took part in the training over a course of days to enhance their knowledge about CIS software, Libre office, features of Ubuntu OS customised by e-Committee, use of digital signature and many more issues., It would be instrumental in performing their judicial functions.

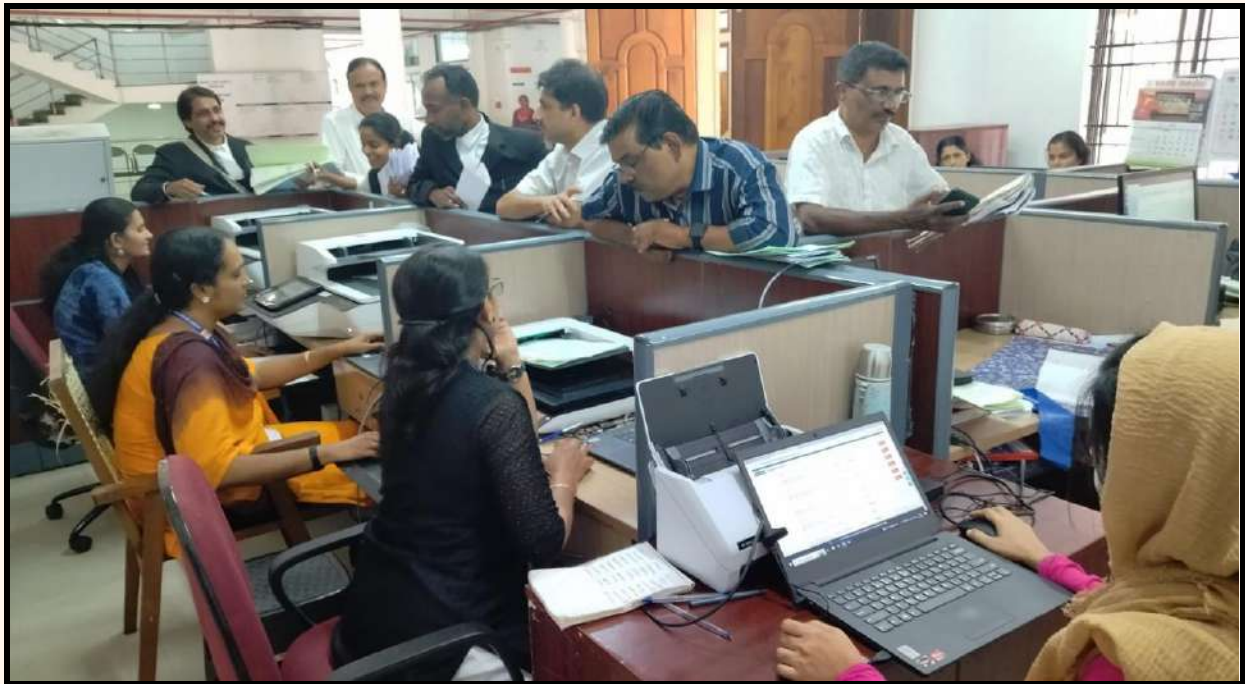
Training Programme on "Computer Skill Enhancement Program" for Technical Staff and Ministerial Staff of High Court



A one-day training programme (ECT_13_2023) for Technical Staff and Ministerial Staff of the High Court was held on 27.08.2023 at the CSJA in collaboration with the Hon'ble Computerization Committee of the High Court. The training was conducted under the valuable guidance of Hon'ble Mr. Justice P. Sam Koshy, Chairman of Committee for Computerization, Weeding and Digitization of Records of High Court and District Courts, Registrar(Computerization)-cum-Central Project Coordinator, and OSD,

High Court of Chhattisgarh. The 16 Technical Staff and 40 Ministerial Staff participated in the training. This training conducted regarding hosting the Video Conferencing, CIS (Updating, Bench Creation, Role Assign etc.), tools for paperless Courts such as LibreOffice Suite & PDF apps, introduction of tools to be used for digitization of the court records and workflow process of the scanning & digitization of judicial records was given. At the end of the training the doubts related to the training were taken up and resolved.

High Court of Kerala Implements Digital Sharing Of Process Services From Courts To Police Stations & Vice Versa at Kerala



In the light of request from the Deputy Inspector General of Police, Thrissur Range, the High Court has decided to conduct a pilot project in the First Additional District Court, Thrissur District, to digitally share process services such as summons, notices and warrants issued by various Criminal Courts under the District Judiciary to the concerned

police authorities. The digital sharing and consumption of the shared documents are being tested. As the next stage of digitization, the transmission of the aforementioned process service from the courts to the police stations via digital mode will make the Justice Delivery System more transparent, professional, and effective.

Implementation of Auto Processing of the Urgent Memos and Listing of Case Files

As a means of ensuring timely listing of cases where urgent memos are filed, it is decided to implement Auto Processing of the Urgent Memo and Listing of Case Files in the High

Court w.e.f. 14.08.2023. Please click the link for Guidelines in for e-Filers: https://hckerala.gov.in/notice_board.php

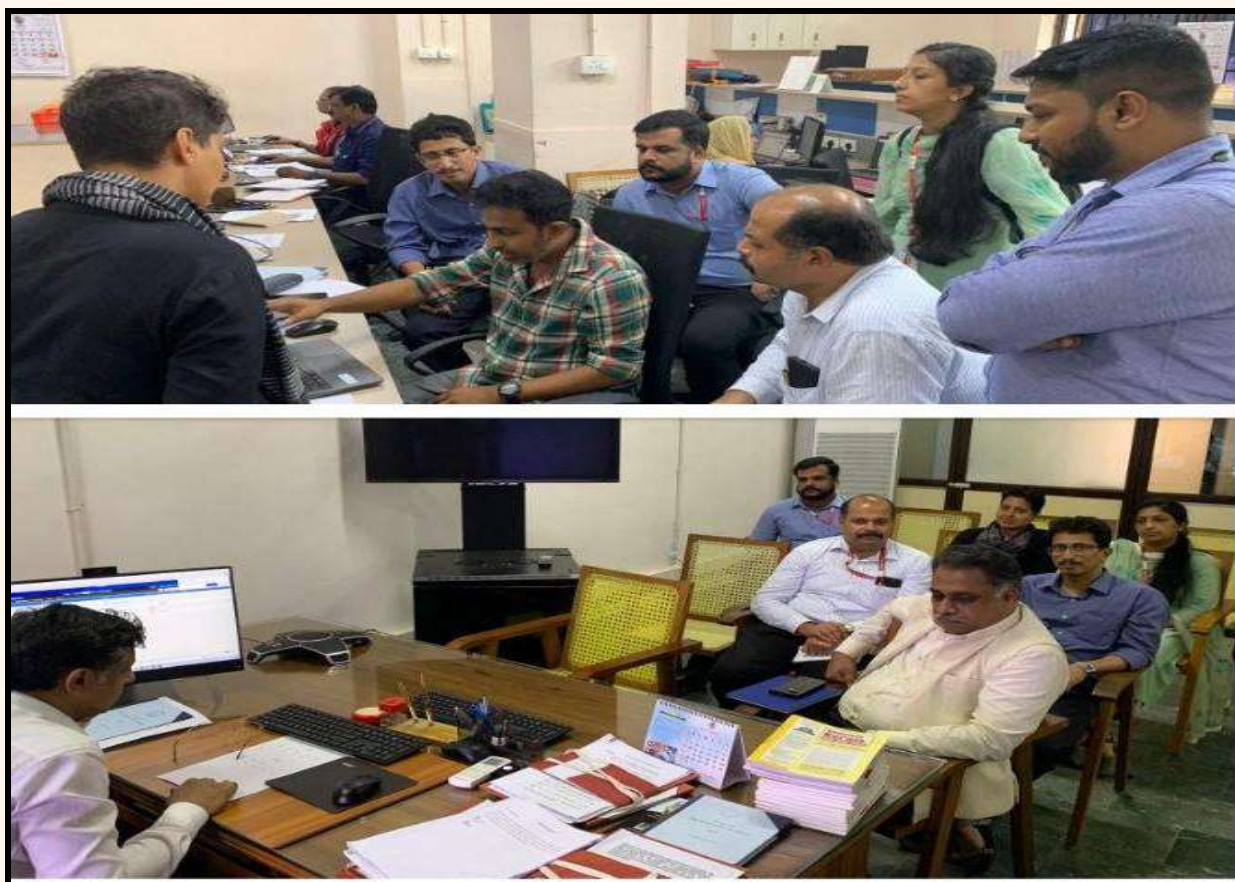
Mandatory e-filing of all case types in the District Judiciary with effect from 01.08.2023



As a part of the implementation of mandatory e-filing of all case types except criminal cases instituted on final reports by Police/other investigating agencies in all the

Courts in the District Judiciary with effect from 01.08.2023, FAQs with respect to the e-filing module and CIS related modules and functionalities were issued as per dated 31.07.2023.

Implementation of AI tools in the Kerala High Court



In furtherance to the decision of the Committee on Artificial Intelligence of the High Court, with the Chief Secretary and other higher officials of the Government, the Digital University of Kerala have been entrusted to study the areas of operation of the High Court in which Artificial Intelligence(AI) can be implemented.

As a part of this, a team from the Digital University led by Shri. Saji Gopinath, Vice Chancellor, DUK and Shri. Jayachandran MB (CTO) visited the High Court on 08.08.2023 for identifying the areas where AI can be implemented in the High Court immediately and also to conduct a requirement analysis in this

connection. Despatch through e-Office. As a part of the successful implementation of e-office automation at the High Court, it has been decided to despatch the communications through eOffice. The despatch of communications generated through eOffice, is currently being processed by the Sections mostly in the physical mode by taking print out of the electronic

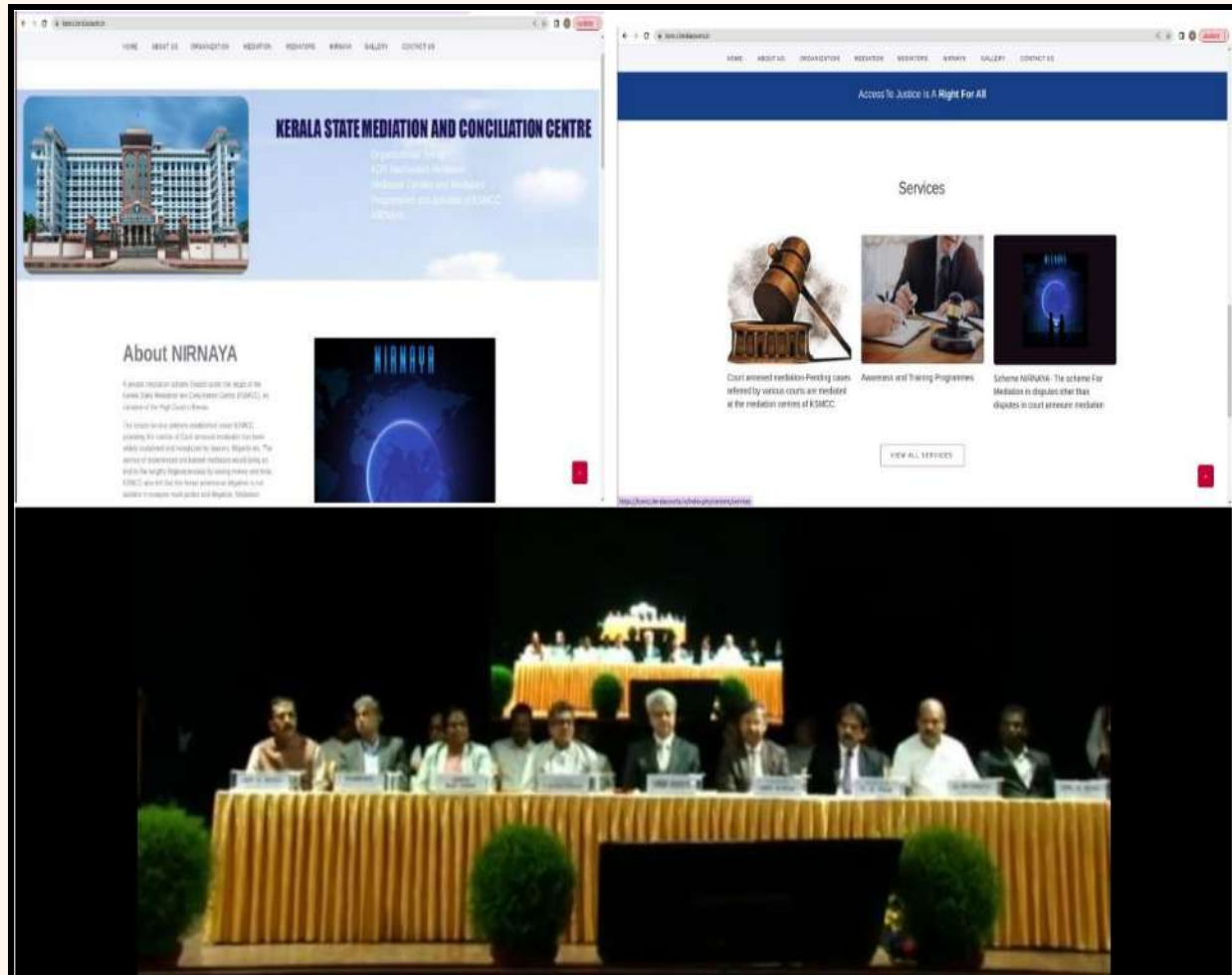
document and forwarding to the Despatch Section. In order to achieve office automation in its true sense, despatch of communications through e-Office has been adopted as a routine mode of despatch. On the administrative side, two training sessions were held on the 17th and 25th of August for the officials in this regard.

Implementation of e-office in the Kerala Judicial Academy

As a part of the Mission Mode project of the Government, e-office mode of administrative file movement has been implemented in all Sections of the High Court, except the Kerala Judicial Academy. W.e.f. 18.08.2023, it has decided to

implement e-office mode of administrative file movement in the Kerala Judicial Academy as well and to optimise the use of e-office module for the movement of administrative files, adhering guidelines issued in this regard.

Website Launch of Kerala State Mediation And Conciliation Centre Scheme 'NIRNAYA'

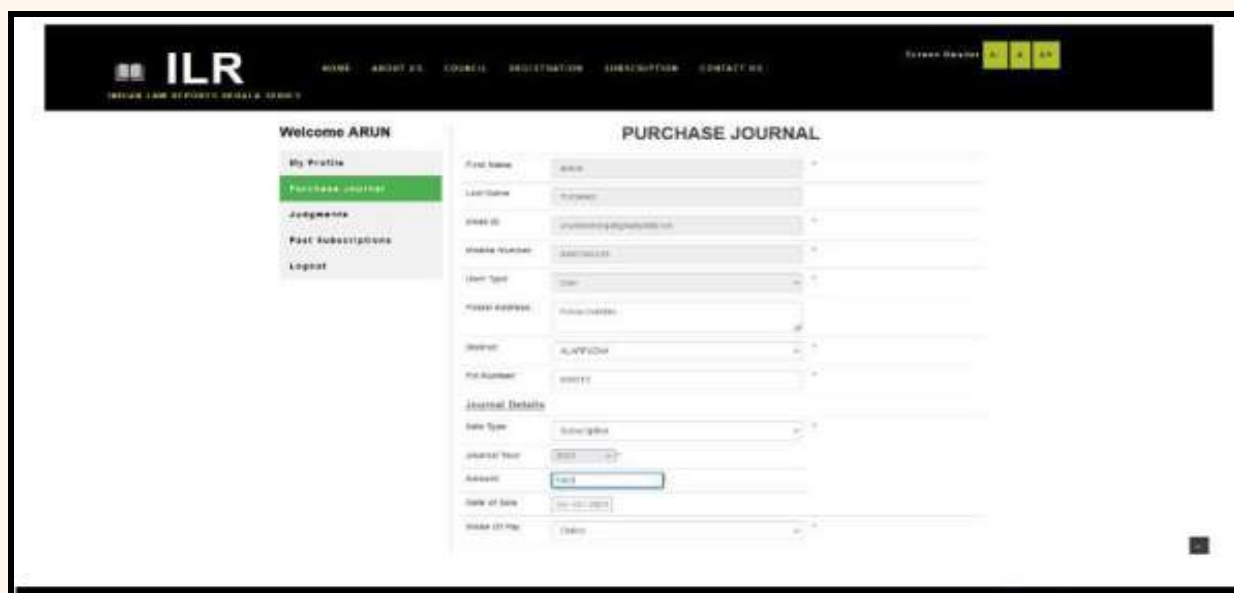


Website for the Kerala State Mediation and Conciliation Centre (KMCC) launched in the inauguration celebration for the "NIRNAYA" Scheme—"The scheme for mediation in disputes other than disputes in court annexed mediation"— By the

Hon'ble the Chief Justice, High Court of Kerala and Patron in Chief KSMCC on 05.08.2023.

https://youtube.com/live/CdaWmyrk_gOE?feature=share

Launching of e-version and e-payment facility of Indian Law Reports



The screenshot displays the ILR Kerala Series website interface. At the top, the ILR logo is visible alongside navigation links: HOME, ABOUT ILR, COUNCIL, REGISTRATION, SUBSCRIPTION, and CONTACT US. A 'Screen Reader' button with a keyboard icon is also present. The main content area is divided into two sections. On the left, a sidebar titled 'Welcome ARJUN' contains a menu with links: My Profile, Purchase Journal (highlighted in green), Judgments, Post Subscriptions, and Logout. The right section, titled 'PURCHASE JOURNAL', contains a form for user registration. The form fields include: First Name (ARJUN), Last Name (Kumar), Email ID (arjun.kumar@ilr.org.in), Mobile Number (9876543210), User Type (Admin), Password (ARJUN@123), Confirm Password (ARJUN@123), District (KARNATAKA), Pin Number (560001), Journal Details (Journal Type: Subscription, Journal Year: 2023, Amount: 1400), Date of Sale (20-10-2024), and Mode of Pay (Credit). A 'Submit' button is located at the bottom right of the form.

The ILR Kerala Series website, which went live on 23.08.2023, is a notable innovation in the legal arena. Its main features include the introduction of e-Payment facilities for convenient transactions and the availability of an e-Version of the journal. This digital platform reflects the evolving landscape of legal research and aims to provide timely, current, and sustainable solutions for legal practitioners and researchers.

E-Payment Facility: It introduces a significant innovation by

incorporating an e-Payment facility. This feature allows users, legal practitioners, researchers, and the general public, to conveniently make payments related to subscriptions directly through the website.

e-Version of Journal: This digital version of the journal provides users with easy access to a comprehensive collection of legal content, including cases and Judgments for legal professionals, academics, and anyone interested in the legal field.

Extension of e-Filing of Various Case Types In Principal Seat & Madurai Bench of Madras High Court & In The District Judiciary

The High Court, Madras has extended the mandatory e-filing facility to the Principal Seat and

Madurai Bench of Madras High Court and to the District Judiciary for the following case types.

S.No.	Case Type	Date of Notification	Made Mandatory w.e.f.
1	Commercial Division in the Principal Seat at Madras High Court, Commercial Appellate Division in the Madurai Bench of Madras High Court and at Commercial Court, Egmore, Chennai dealing with Commercial cases.	03.08.2023 Link: Notification on mandatory eFiling of Commercial cases.pdf (tn.nic.in)	16.08.2023
2	Courts dealing with Commercial cases and their Appeals in the District Judiciary.	16.08.2023 Link:	01.09.2023
3	Matrimonial cases, cases under Domestic Violence Act and to the cases filed under Sec.125 to 128 of Criminal Procedure Code, 1973 in the District Judiciary.	16.08.2023 Link: 01092023 Notification on Mandatory eFiling for Matrimonial cases - website.pdf (tn.nic.in)	01.09.2023
4	Intellectual Property Cases and Arbitration matters in the District Judiciary and in the High Court, Madras and in the Madurai Bench of Madras High Court, Madurai.	16.08.2023 Link: 01092023 Notification on Mandatory eFiling of IPR & Arbitration Suit-website.pdf (tn.nic.in)	01.09.2023
5	Anticipatory Bail Applications, MCOP cases, Rent Control Cases and Rent Control Appeals, Trust Original Petitions, Succession Original Petitions and its Appeals, Guardian Original Petitions, all OPs, Review Petition, Execution Petitions, Private Complaints made before Magistrate and Revision thereon and to all the cases filed by Banks and Financial Institutions in the District Judiciary.	16.08.2023 Link: 01092023 Notification of Mandatory eFiling of various case types-website.pdf (tn.nic.in)	01.09.2023
6	Filing of Charge Sheets by the Police Stations in the State of Tamil Nadu and U.T. of Puducherry and the facility of mandatory e-filing of cases is extended to the Courts dealing with Criminal Appeal and Criminal Revision in the District Judiciary.	24.08.2023 Link: Notification on Mandatory eFiling of chargesheet and criminal appeals.pdf (tn.nic.in)	15.09.2023

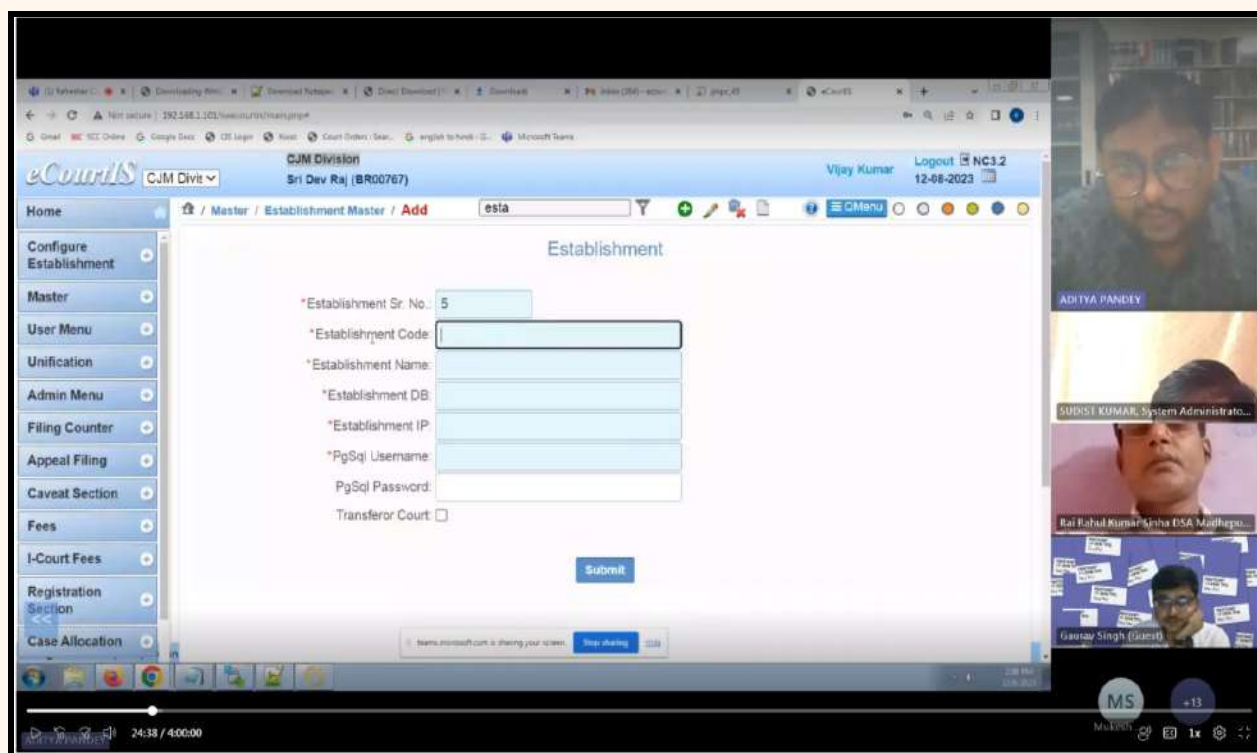
High Court of Meghalaya Implements e-Sewa Kendra in Various Districts and Sub-Divisional Court Complexes



The eSeva Kendra is supposed to serve as a one-stop centre for all Court-related needs of litigants and lawyers. It is implemented by High Court of Meghalaya in various District Courts- South West Garo Hills- Ampati, West Jaintia Hills- Jowai, Sub-divisional Court- Amlarem, District Court- East Jaintia Hills- Khliehriat, Sub-divisional Court- Mairang, District Court- South West

Khasi Hills- Mawkyrwat, District Court- Ri Bhoi District- Nongpoh, District Court- West Khasi Hills District- Nongstoin, District Court- East Khasi Hills- Shillong, Sub-Divisional Court- Sohra, District Court- West Garo Hills District- Tura, District Court- East Garo Hills- Williamnagar, High Court of Meghalaya.

Online Special Training Programme For District System Administrator Organised by Bihar Judicial Academy



An online special training programme for District System Administrator posted in the Judgeships of Bihar held on 12.08.2023 (Saturday) organised by Bihar Judicial Academy. The aim of this training is to make the District System Administrators understand the advanced concepts and features of CIS, Live Server, Backup Server, Management of LAN

Networks etc. so that they can operate CIS smoothly and utilise it for day to day needs. The total number of participants was 35. The training was imparted by Krishna Kant Singh, Senior System Officer of Hon'ble Patna High Court and Vijay Kumar, System Officer of Buxar Judgeship, eCourts Project.

Indian Law Reports Website of The Punjab & Haryana High Court Now Has A “Translated Judgments” Tab

The image displays two screenshots of the Indian Law Reports website, specifically the section for the High Court of Punjab and Haryana, Chandigarh. The top screenshot shows the 'Translated Judgments' tab selected, displaying a table of landmark judgments. The bottom screenshot shows the same page with a box highlighting the 'Translated Judgments' tab in the navigation menu.

Indian Law Reports
(Under the Jurisdiction of Punjab and Haryana High Court)

High Court of Punjab and Haryana
Chandigarh

HOME ABOUT US SEARCH E-VOLUME HON'BLE COMMITTEES TRANSLATED JUDGMENTS Login

Year Wise Search

- 1961-1960
- 1961-1970
- 1971-1980
- 1981-1990
- 1991-2000
- 2001-2010
- 2011-2020
- 2021-2023

Translated Landmark Judgments of Hon'ble High Court

Show 10 entries

#	Case No.	Party Name	English Version	Translated Version	Description
1	CRM-M/34493/2022	AAKASH versus STATE OF HARYANA	download		xyz

Showing 1 to 1 of 1 entries

Previous 1 Next

LANDMARK

COMMON INTEREST TO CITIZENS

Search:

September 2023

M	T	W	T	F	S	S
4	5	6	7	8	9	10
11	12	13	14	15	16	17
18	19	20	21	22	23	24
25	26	27	28	29	30	

Today is Sep 2, 2023

SUPREME COURT OF INDIA

NATIONAL DATA GRID

india.gov.in

HELP VIDEOS

1. Indian Law Reports (ILR): The ILR website under the jurisdiction of the Punjab and Haryana High Court now has a “Translated Judgments” tab that contains translated versions of landmark judgments and judgments of common interest.
2. A software module has been developed to manage, allocate and list the regular pool off board cases.

User section: Module for uploading the translated judgements:

ILR PANEL



INDIAN LAW REPORTS
(Under the Jurisdiction of Punjab and Haryana High Court)



High Court of Punjab and Haryana
Chandigarh

[View Front-End](#)
[Nominal Subject Data](#)
[Case Cited Data](#)
[Acts Provisions Data](#)
[Upload translated judgement](#)
[Change Password](#)

Translated Judgements

[Upload judgements](#)

Show 5 entries Search:

S.No.	Judgment Type	Case Type	Case no	Case year	Party Name	Description	Type	English	Hindi	Punjabi	Action
1	landmark	123	123	2014	asd	sadasdasdas	S				Delete/ Edit
2	landmark	CRM-M	34492	2022	AAKASH VERUS STATE OF HARYANA	xyz	H		--	--	Delete/ Edit

Showing 1 to 2 of 2 entries Previous 1 Next

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INDIAN LAW REPORTS
(Under the Jurisdiction of Punjab and Haryana High Court)



High Court of Punjab and Haryana
Chandigarh

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[Nominal Subject Data](#)
[Case Cited Data](#)
[Acts Provisions Data](#)
[Upload translated judgement](#)
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Translated Judgements

[Upload judgements](#)

Case Type*

Case No*

Case Year*

Party Name*

Judgement type*

- Select Judgement Type -

Judgement of*

- Select Type -

English version pdf:*

Choose File | No file chosen

Hindi version pdf:

Choose File | No file chosen

Punjabi version pdf:

Choose File | No file chosen

Description*

Submit Details

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[HOME](#)

Implementation of e-Filing 3.0 In Rajasthan High Court And District Judiciary

e-Filing 3.0 has been implemented in the Rajasthan High Court and District Judiciary of the State w.e.f. 20.08.2023 while discontinuing earlier versions of e-Filing. A notification dated 11.08.2023 has been issued in this regard. Revised Guidelines for e-Filing as amended

on 11.08.2023 has been issued and published on the website of Rajasthan High Court. Replication and migration on e-Filing 3.0 portal has been successfully done during the period from 14.08.2023 to 19.08.2023.

Training To Court Staff on Neutral Citation Number Project

Phase I of National Neutral Citation Number (NCN) Project has been implemented in the Rajasthan High Court w.e.f. 01.06.2023. With the permission of the eCommittee, Supreme Court of India, Rajasthan High Court has started generating Neutral Citation Number through its own periphery software as per the

format in SOP for assigning Neutral Citations for judgments and final orders and then push it to High Court CIS while uploading the judgement in High Court CIS. Training in this regard has been imparted to all the court staff of Rajasthan High Court on 22.08.2023.

Computer Program For Roster Wise Peshi Dates In Rajasthan High Court

RAJASTHAN HIGH COURT

No.PA/RG/Misc./2023 Date: 11.08.2023

NOTIFICATION

It is for general information that the latest version of e-Filing i.e. e-Filing version 3.0 developed by e-Committee, Supreme Court of India shall be implemented in the Rajasthan High Court and District Judiciary of the State w.e.f. 20.08.2023.

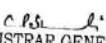
As already notified vide Notification No.PA/RG/Misc./2020 dated 08.04.2020 and 04.08.2020, the earlier version of eFiling which was in use in the Rajasthan High Court and the District Judiciary will be discontinued w.e.f. 14.08.2023 midnight.

All e-Filings in version 3.0 are to be done by visiting the portal at <https://filing.ecourts.gov.in/pdedev/> w.e.f. 20.08.2023.

User manual & video tutorials regarding e-Filing version 3.0 are available on e-Filing Portal of e-Committee, Supreme Court of India. Revised e-Filing Guidelines for Rajasthan High Court and District Judiciary as amended on 11.08.2023 are also available on Website of Rajasthan High Court.

Learned Advocates and parties are requested to go through the user manual & video tutorials and Guidelines as indicated above to understand the process of Advocate Registration and other processes relating to e-Filing in version 3.0.

In case of any technical query or in case of any technical assistance, System Officers/ System Assistants of Rajasthan High Court and District Judiciary of the State may be contacted.

By Order
C. P. S. 
REGISTRAR GENERAL
Date: 11/08/2023

No. Gen./XV/04/2020/1702

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court
3. The Registrar General, Rajasthan High Court
4. The Registrar (Vig.)/(Admn.)/ (Rules)/ (Class-I & II.)/(Exam.)/ OSD (F&I)/(CPC)/ (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench and Registrar HQ at New Delhi
5. All District & Sessions Judges with the request to circulate to all the Presiding Officers of their Judgeship including Special Courts and Tribunals and District/ Taluka level Bar Associations
6. Member Secretary, Rajasthan State Legal Services Authority
7. The Director, Rajasthan State Judicial Academy, Jodhpur

As per Standing Order No.24/SO/2023 dated 20.07.2023, all the cases fixed on a date for listing before Court shall be listed before appropriate Benches in the cause list of that date and no case shall be de-listed. The next date for listing such cases again before Court shall be fixed by the Court. In order to adopt the rationalisation process of fixing next dates by the Courts, a periphery computer program integrated with CIS has been developed by the Technical Team of Rajasthan High Court to facilitate the Courts to fix next dates in such cases listed before Court. This program provides a consolidated report of cases to be listed before the Courts in coming months. Training on this program has been imparted to all the Court Masters on 21.08.2023.

Development of 'Impugned Judgement/ Order Tracking System Version 1.0' in the High Court of Tripura

IMPUGNED JUDGEMENT & ORDER TRACKING SYSTEM VER. 1.0
High Court of Tripura

Home Add Judge Send SMS Alert Report Logout[admin]

Search HC Case Record

Case Type: Case No: Case Year:

HC Case Details

Case Number	CNR Number	Petitioner Name	Respondant Name	Status	Lower Court CNR
WP(C)/277/2020	TRHC010006402020	Tanmoy Debbarma,	The State of Tripura and 5 Ors.	PENDING	TRGT010000402016

IMPUGNED JUDGEMENT & ORDER TRACKING SYSTEM VER. 1.0
High Court of Tripura

Home Add Judge Send SMS Alert Report Logout[admin]

Details of the Cases

Lower Court CNR Number -

LC Number--ST Type 1/10/2016	CNR--TRGT010000402016	Date of Filing--2016-02-20
Date of Registration--2016-02-20	Date of Decision--2018-07-27	Establishment Code--TRGT01
Party Details--The State of Tripura VS Sri Nripendra Das		
High Court Case Number--WP(C)/277/2020		
Lower Court Judge Name--Arindam Paul(TR00027)	Mobile Number--7005650272	Email ID--arindampaul[at]ajj[dot]gov[dot]in
SEND SMS		SEND EMAIL

"Impugned Judgement / Order Tracking System Ver.1.0" has been designed and developed by the in-house technical team of the High Court of Tripura. This application

facilitates sending of SMS alerts to the Judicial Officer concerned whenever any Judgement/ Order passed by him/her is confirmed or reversed by the High Court.

Development of 'SMS Alert on Judges on Leave Application' in Tripura High Court


INFORMATION ABOUT JUDGES ON LEAVE
SMS Alert To Stakeholders

 Admin User | LOGOUT

Judge Leave Details

Select Establishment: DJ Udaipur GO

SLNo.	Name of the Court	Name of the Presiding Officer	Leave Period (From - To)	Leave Taken Dates
1	District & Sessions Judge, Udaipur	Shri A Paul (JOCODE-TR00027)	11-02-2022 to 16-02-2022	11-02-2022 12-02-2022 13-02-2022 14-02-2022 15-02-2022 16-02-2022
2	Addl District & Sessions Judge, Udaipur	Shri Manabendra Debbarma (JOCODE-TR00042)	11-02-2022 to 11-02-2022	11-02-2022

Total records found : 2


INFORMATION ABOUT JUDGES ON LEAVE
SMS Alert To Stakeholders

 Admin User | LOGOUT

Date - 11-02-2022

Name of the Presiding Officer - Shri A Paul, Name of the Court - District & Sessions Judge, Gomati District, Udaipur

Before Sending SMS Alert please compare the Cases with Causelist dated 11-02-2022

SEND SMS

SLNo.	Case No.	Next Hearing Date	Party Names with Contact	Petitioner Advocate with Contact	Respondant Advocate with Contact
1	Civil Misc./0011/2020	11-02-2022	National Insurance Company Ltd.(9774450179) VS Kohinoor Begam(7005650272)	Prabahan Sarkar(9436470287)	Pranab Biswas(9436595838)
2	Civil Misc./0016/2021	11-02-2022	Kamal Das() VS Panku Miah Kazi()	Mrityunjoy Debnath(9862805456)	No Advocate
3	Criminal Appeals/0001/2020	11-02-2022	Mantu Ranjan Singha() VS Rupa Deb Naha()	Dibakar Deb(9436470286)	No Advocate
4	Criminal Appeals/0005/2020	11-02-2022	Sanjit Kumar Dey() VS Haradhan Boro	Asif Iqbal(9436471304)	No Advocate

An application named “SMS Alert on Judges on Leave” has been designed and developed by the in-house technical team of the High Court of Tripura. The said application is aimed as a citizen centric service through which an SMS alert will be sent to the registered mobile number of the Advocates and litigants whenever the

Presiding Judge of District & Sub-Divisional Courts is on leave on any particular date. It is designed to provide enhanced convenience to all stakeholders, particularly the litigants and lawyers involved in the Justice Administration. It helps to ensure that everyone has access to essential information.

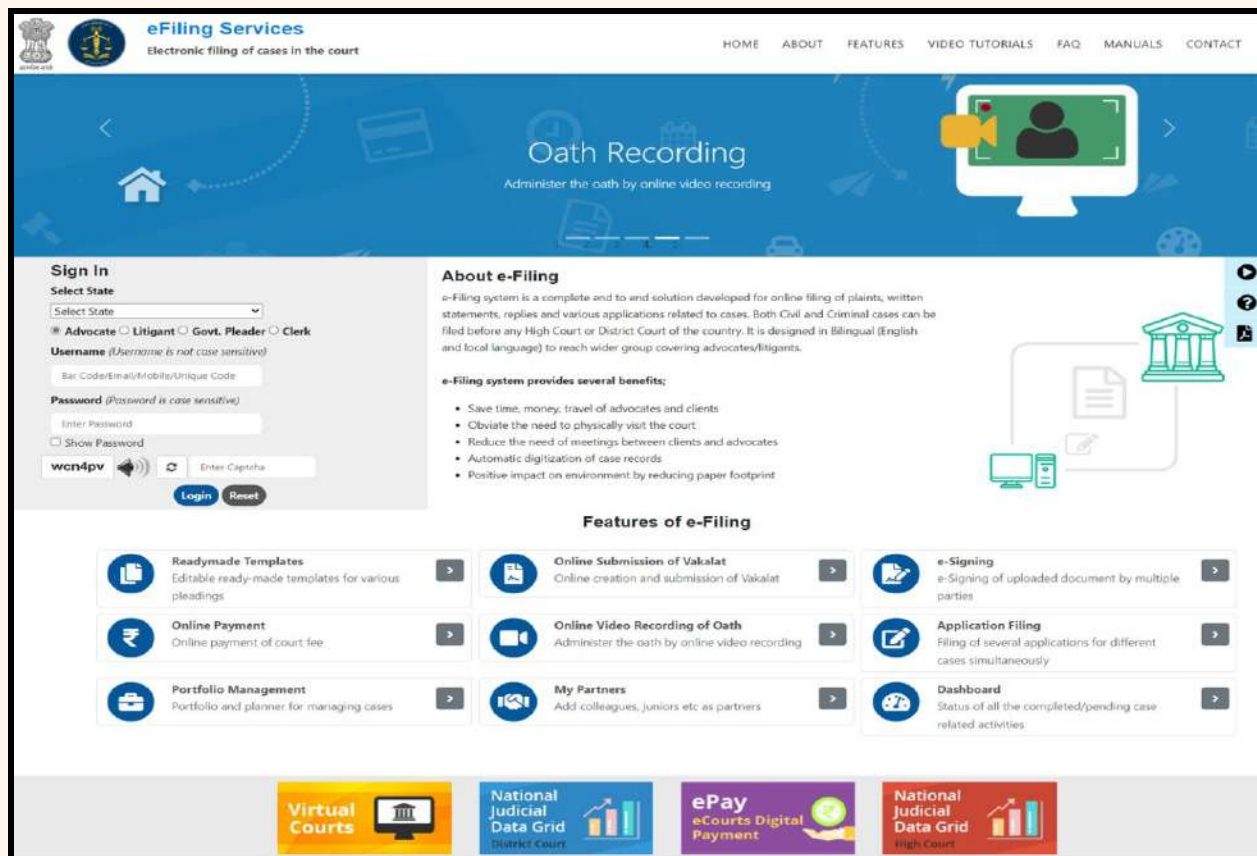
Karnataka High Court Rolls Out E-Filing Platform 3.0



The Karnataka High Court has rolled out a new version of E-filing 3.0 to enhance efficiency and accessibility within the legal system. The court aims to foster a paperless court environment, streamlining the judicial process and ensuring a faster and more effective dispensation of justice. The E-filing 3.0 platform encompasses several features that have been meticulously designed to simplify the filing process and augment the overall user experience. It will be accessible through <https://filing.ecourts.gov.in/pdedev/>. Some Key Features of E-filing 3.0 are Ready-made templates, Online

submission of vakalath, e-signing, e-Payment, Online Video Recording of Oath, Application Filing, Portfolio Management etc. Registrar (Computers), N G Dinesh enumerated the advantages of e-filing. The notification issued by Registrar General K S Bharat Kumar urges the users to acquaint themselves with the Karnataka (e-Filing) Rules, 2021. It also advises the Government Departments of both the Centre and State to take note of the notification dated 23.12.2021 which mandated e-Filing of cases & documents by the Government w.e.f 01.01.2022.

Computer Skill Enhancement Programme for Judicial Officers at High Court of Gujarat



On 26.08.2023 & 27.08.2023, the High Court of Gujarat conducted a training programme on Computer Skill Enhancement Programme – Level I & II. The said training is conducted for Judicial Officers of the District Judiciary (All Cadre). The

said training is streamed live on youtube and the total no. of views were 3097. By clicking this link you can watch a Computer Skill Enhancement Programme – Level I & II:

<https://www.youtube.com/live/iuEI8LiNr2Y?si=2k46fH2pL-tQe31R>.

Live Streaming of Court Proceedings of High Court for the State of Telangana



The High Court for the State of Telangana Since 10.10.2022 made the Court proceedings live streamed/recorded on a test basis and the Web link for viewing the Court proceedings live are published in the Causelist and also on the official website of this High Court. The High Court for the State of Telangana has framed the “Rules on Live-Streaming and Recording of Court Proceedings” and in this

regard, the State Government has published a Telangana Gazette dated 09.06.2022. In the August presence of all the Judges of the High Court for the State of Telangana, the Hon'ble the Chief Justice, Sri Alok Aradhe on 21.08.2023 at 10:15 AM inaugurated live streaming of 29 other all Court Halls of High Court for the State of Telangana through Virtual mode from Central Hall of Main Building of the High Court. In this regard notice about live streaming of 29 Courts w.e.f 21.08.2023 and the links are being available in the causelist and official website. On this occasion of inauguration of live streaming, the Hon'ble the Chief Justice has announced that the Hybrid mode of conducting the proceedings of all Court Halls will be commencing from 01.09.2023.

Inauguration of eSewa Kendra in High Court for the State of Telangana



Under the aegis of Hon'ble e-Committee, Supreme Court of India, the Hon'ble the Chief Justice Sri Alok Aradhe, High Court for the State of Telangana in the august presence of all the Hon'ble Judges of the High Court inaugurated the eSewa Kendra in the premises of High Court on 19.08.2023. The High Court's eSewa Kendra established to serve the common litigant as a one stop centre for all his/her Court related needs. It is located near to the entrance of the High Court for

easy access to the litigants and other stakeholders. The Project of establishment of eSeva Kendras at District Courts and High Courts was conceived and conceptualised by the Hon'ble eCommittee with an objective of leveraging the accessibility of services provided by the Hon'ble eCommittee of Supreme Court of India under its eCourts related Project and is aimed at strengthening 'Access to Justice for all'.

Inauguration of 57 Paperless Courts in Phase-III by High Court of Orissa



On 01.08.2023, 57 Paperless Courts in Phase-III were inaugurated in virtual mode by Dr. Justice S. Muralidhar, Chief Justice, High Court of Orissa in presence of Justice Subhasis Talapatra, Chief Justice-Designate and Chairperson, Artificial Intelligence and Information Technology Committee, Dr. Justice Bidyut Ranjan Sarangi, Judge were also present. District Judges and judicial officers of the state joined the event through virtual mode. In the

National Conference on Digitization, e-Initiatives and paperless courts held at Cuttack on 05.05.2023 & 06.05.2023, the Chief Justice of the High Court of Orissa had made a commitment to set up 100 paperless courts in the State within a period of three months, in addition to the 34 paperless courts existing by then. The commitment was fulfilled with the inauguration of 50 paperless Courts on 03.07.2023 & 57 paperless courts on 01.08.2023. The number of

paperless courts in the District Judiciary have now reached 141. Speaking in the inaugural function Dr. S. Muralidhar said 57 paperless courts in the third phase is yet another milestone crossed by the Odisha judiciary and this work is in progress. He said, as preparatory to the paperless courts, digitization of pending as well as disposed of records in the districts has been taken up in the District Court Digitization Hubs and training has been imparted to judicial officers other stakeholders across the state by the master-trainer judicial officers and the technical team headed by the CPC. He complemented the master-trainer judicial officers in effective implementation of e-Initiatives in District Judiciary. He said the journey started in September, 2021 with inauguration of 34 paperless courts and Odisha has become the first State to have so

many paperless courts at the district level. Calling paperless court a citizen centric measure the Chief Justice emphasised on the impact of paperless court on the reconfiguration of space and the whole architecture and atmosphere of the Courts. The Chief Justice informed in his address that while Ganjam was the first district where all the Courts in its headquarters had become paperless, Khurda now became the second District to achieve the rare feat with all the courts at Bhubaneswar going paperless. He added, the High Court would be completely paperless in both administrative and judicial sides very soon and it would be replicated in the districts. Justice Subhasis Talapatra stressed upon the need of using technology for benefit of the poor.

Inauguration of Warrant Management System and PIL Portal



On 07.08.2023, Warrant Management System and PIL Portal were inaugurated in virtual mode by Dr. Justice S. Muralidhar, Chief Justice, High Court of Orissa in presence of Justice Subhasis Talapatra, Chief Justice-Designate and Chairperson, Artificial Intelligence and Information Technology Committee of the High Court, Justice Biswanath Rath, Chairperson, State Court Management System Committee and the Judges of the High Court of Orissa. Among others, Shri Sunil Bansal, Director General of Police and Shri Binaytosh Mishra, Director,

State Crime Records Bureau (SCRB), Odisha and all the District Judges and judicial officers of the state joined the event through virtual mode. In the last two and half years a series of e-Initiatives were implemented by the High Court of Orissa including e-filing, e-payment of court fees, digitization, hybrid hearing, paperless courts, e-libraries, live streaming of court proceedings and so on. Warrant Management System and PIL Portal are the latest additions to the series.

Warrant Management System is a portal of the High Court of Orissa,

developed in coordination with the State Crime Records Bureau, (SCRB) Odisha to ensure expeditious transmission and tracking of warrants. The portal has the facility of issuing warrants to the police, tracking the status of execution of the warrants and acknowledgement of warrant execution. Various types of warrant such as non-bailable warrants, bailable warrants, Distress Warrant, Recommitment etc. can be issued through this portal. While issuing warrants, the details of the warranty existing in the Crime and Criminal Tracking Network and Systems (CCTNS) can be automatically fetched to avoid erroneous data entry and reduce time. The warrants issued by the Courts will be notified on the dashboard of the local CCTNS module instantly, so that the concerned Police Officer can take immediate steps for execution of the

same. Details of the executed warrants can be maintained in the portal for effective tracking and monitoring of the same by the Courts and the Police. Other features such as Modification of warranty address with history log, Recall of warrants, Re-generation of warrants and Viewing of warrants etc. are also available for the Courts. Login credentials have been provided to all the warrant issuing Courts with different User Roles such as High Court Admin, District Court Admin and Court Staff for secure and effective management of the Warrant Management System. This portal also provides a report module to generate reports of various types: Police Station Wise Warrant Report, Court Wise Warrant Report etc. with the facility for exporting it to excel sheets. Warrant Management System was first made functional for the Cuttack district and now it has

been made functional for 7 districts namely, Angul, Balasore, Ganjam, Khurda, Koraput, Sambalpur and Rourkela in the district of Sundargarh. In the next phase it would be made functional in other districts.

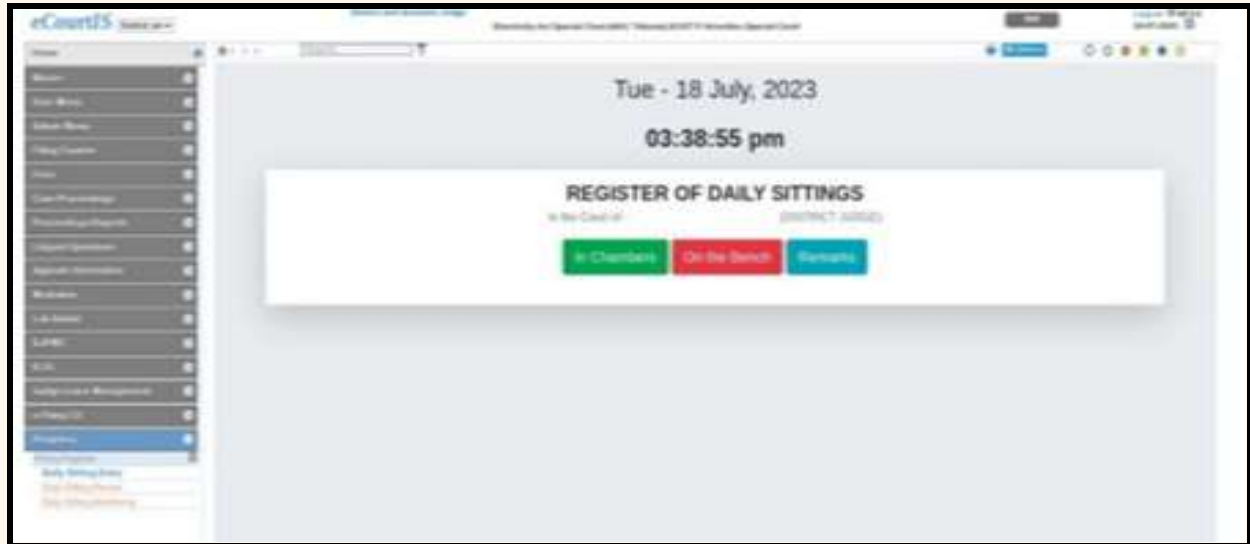
PIL Portal is a tool through which the public can know about the important Public Interest Litigations (PIL) in the High Court, its relevant orders, reports etc. which will also help the researchers and students. Speaking in the inaugural function Dr. S. Muralidhar expressed concern over pendency of huge number of unexecuted warrants in the police stations across the state and said it is not in the interest of rule of law if the executing arms of the court are unable to submit compliance report in respect of the warrants forwarded to them. He added, the role of executing arms is crucial to ensure rule of law. The Chief Justice

informed that as many as 61,000 non-bailable warrants, 57000 bailable warrants, 3700 distress warrants and about 600 recommitment warrants are now pending for execution by the police stations, and hopefully, the Warrant Management System will help reduce these numbers. Speaking on the PIL Portal the Chief Justice said very often the lawyers filing PILs are not able to know that the same issue has already been pending before the court in an earlier filed PIL which leads to multiplicity of litigations. He said the lawyers bringing petitions before the court in matters of public interest should be more responsible and ensure that the issue is not already pending before the court. The Chief Justice said the PIL Portal will help the citizens and the lawyers know the status of various PILs and the relevant orders and it also gives links to the live streaming hearings of PIL cases and

reports of expert committees appointed by the court. He expressed hope that both the Warrant Management System and the PIL Portal will go a long way in serving the cause of justice. Justice Subhasis Talapatra said non-execution of warrants affect the trial and very often the trial courts remain in darkness without any clue about the warrants issued by them. He said it is a malady affecting the administration of justice and the Warrant Management System will be an effective tool to address the issue. Justice Talapatra expressed hope that both the e-initiatives will further

the end of justice. Justice Biswanath Rath said that at the first instance the Warrant Management System is being made functional for 7 districts and very soon it would be implemented in other districts after availability of infrastructure. Justice Rath hailed the PIL Portal as a much needed initiative to make the general public aware of the issues taken up by the court in Public Interest Litigations. Shri Binaytosh Mishra, Director, State Crime Records Bureau thanked the High Court for the initiatives and said it would ease the work of the executing agency and ensure much better coordination with the issuing courts.

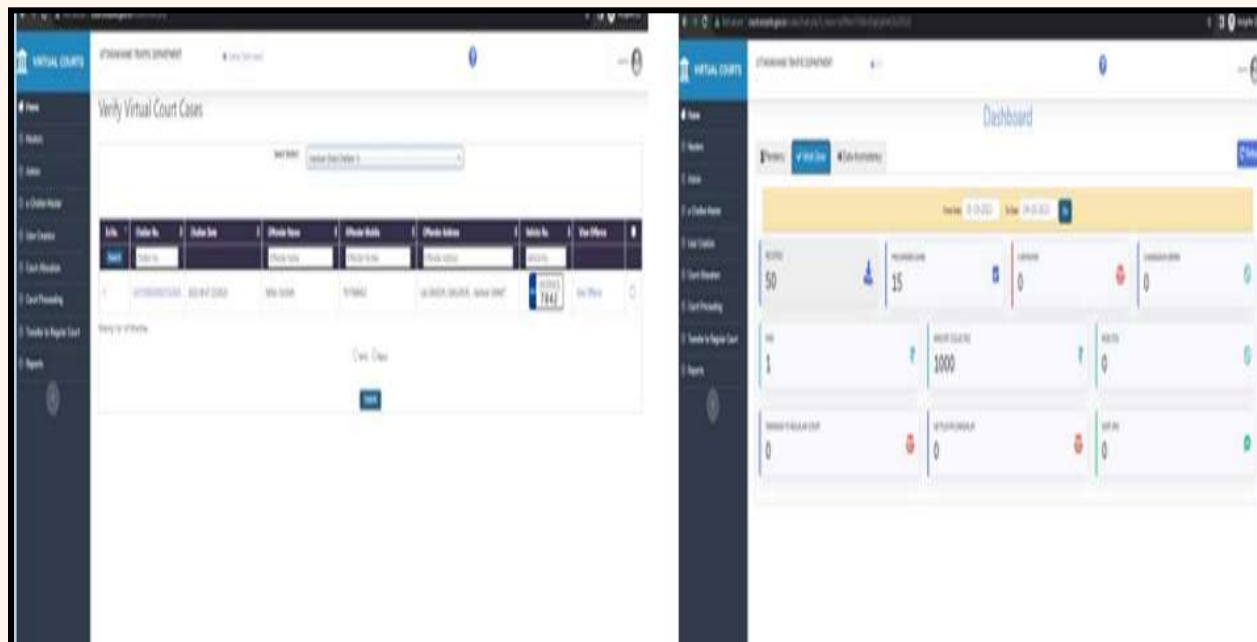
Implementation of Online Daily Sitting Register Module In The State of Uttarakhand



A periphery module for online submission of daily sitting for all Judicial Officers in District Courts has been developed. Earlier daily sittings were transmitted in manual mode, now the module has been developed for the online submission of daily sitting data. The said mechanism has been implemented in the State of Uttarakhand w.e.f. 01.09.2023. The daily sitting module has been integrated in the Case Information System (CIS) functioning at District Courts of Uttarakhand. The

user needs to login in the CIS software and mark his/her daily sitting in this module. The daily sitting register module has three different sub modules i.e. Daily Sitting Entry, Daily Sitting Record and Daily Sitting Monitoring. The Admin Module of said daily sitting register has been integrated with District Court Performance Monitoring Tool (DCPMT) software. Using DCPMT software, the data of the entire State can be accessed/monitored at the High Court.

Implementation of Virtual Court for eTraffic Challan at District Haridwar



After the successful implementation of the first Virtual Court of State at Dehradun, Hon'ble High Court of Uttarakhand inaugurated 2nd Virtual Court at District Haridwar, Uttarakhand. Vide notification no.-306/UHC/Admin.A-2/2023 dated

23.08.2023 Ms. Shikha Bhandari, Judicial Magistrate-I, is nominated as Presiding Officer of the Virtual Court under Motor Vehicles Act, 1988 to adjudicate e-traffic challan cases through virtual electronic platform for the entire district of Haridwar.

Number of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 31st August 2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241706	4945486	5187192
2	Andhra Pradesh	380261	1418629	1798890
3	Bombay	42512	114543	157055
4	Calcutta	143988	85211	229199
5	Chhattisgarh	103394	107822	211216
6	Delhi	319190	4830590	5149780
7	Gauhati – Arunachal Pradesh	2299	8131	10430
8	Gauhati – Assam	266259	380069	646328
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	955	713	1668
11	Gujarat	389107	196814	585921
12	Himachal Pradesh	183919	175165	359084
13	Jammu & Kashmir	258855	485621	744476
14	Jharkhand	220544	657549	878093
15	Karnataka	1234089	133722	1367811
16	Kerala	162485	568393	730878
17	Madhya Pradesh	671304	850269	1521573
18	Madras	1438297	384496	1822793
19	Manipur	38695	15288	53983
20	Meghalaya	4040	36863	40903
21	Orissa	307302	266760	574062
22	Patna	277203	2298786	2575989
23	Punjab & Haryana	581054	2118504	2699558
24	Rajasthan	232366	184405	416771
25	Sikkim	491	13915	14406
26	Telangana	302989	190484	493473
27	Tripura	10782	15256	26038
28	Uttarakhand	82112	43199	125311
	TOTAL	7900161	20539951	28440112

Status of Implementation of Rules of VC as on 31.08.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of e-Filing as on 31.08.2023

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e- Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	21
	Not Implemented	7	7

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Sewa Kendras as on 31.08.2023

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	8
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	1
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	22
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	12
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	105
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	Yes	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	27	25	851
	Not Implemented	1	3	

Statistics of Virtual Courts-31.08.2023

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	73854	73815	364	19318	13369081
2	Chhattisgarh Traffic Department	142	132	0	42	83800
3	Gujarat Traffic Department	303185	218812	310	9163	5442000
4	Haryana Traffic Department	927332	918294	1863	28338	22833701
5	Himachal Pradesh Traffic Department	177862	114132	152	3138	5765803
6	Jammu Traffic Department	222515	216775	1229	49213	28791290
7	Karnataka Traffic Department	49186	49153	120	41834	352081270
8	Kashmir Traffic Department	424293	424291	21729	94379	51875395
9	Kerala (Police Department)	860653	857261	2087	83723	43796041
10	Kerala Transport Department	544193	538165	3598	96656	140795294
11	Madhya Pradesh Traffic Department	57321	51251	84	2487	1902300
12	Maharashtra Transport Department	42059	29915	20	1599	2484405
13	Meghalaya Traffic Department	437	314	0	34	21000
14	Notice Branch Delhi Traffic Department	15305846	14899528	80700	1416844	1007828206
15	Odisha Traffic Ctc-Bbsr Commissionerate	370970	349139	705	22559	21713501
16	Pune Traffic Department	6080	6056	18	599	115150
17	Rajasthan Traffic Department	28625	26745	1297	10666	7083020
18	Tamil Nadu Traffic Department	174619	149325	1384	83369	769482090
19	Tripura Traffic Department	413	412	1	4	2900
20	Uttar Pradesh Traffic Department	11510381	9072767	32695	558603	328955676
21	Uttarakhand Traffic Department	1090	1040	0	25	29000
22	Virtual Court Delhi (Traffic)	5043281	5013712	107940	1665219	1641831402
23	Virtual Court Gujarat (Transport)	19806	9834	16	272	952200
24	West Bengal Traffic Department	89482	85907	143	4147	2435202
	Total	36233625	33106775	256455	4192231	4449669727

Status of Implementation of e-Payments as on 31.08.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	20
	Not Implemented	5	8

Status of Implementation of ICJS as on 31.08.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count as on 31.08.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	622	622
2	Andhra Pradesh	High Court	13238	0	13238
3	Bombay	Both Court	111377	268338	379715
4	Calcutta	High Court	3714	0	3714
5	Chhattisgarh	Both Court	1	2	3
6	Delhi	District Court	0	562928	562928
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	865	2102	2967
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	54154	0	54154
12	Himachal Pradesh	Both Court	1484	61261	62745
13	Jammu & Kashmir	Both Court	14303	6214	20517
14	Jharkhand	Both Court	2	148	150
15	Karnataka	Both Court	110	7615	7725
16	Kerala	District Court	0	278501	278501
17	Madhya Pradesh	District Court	0	12	12
18	Madras	Both Court	14475	92043	106518
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	5093	30151	35244
22	Patna	Both Court	404049	77	404126
23	Punjab & Haryana	Both Court	15917	7504	23421
24	Rajasthan	Both Court	15017	2442	17459
25	Sikkim	Both Court	2552	3323	5875
26	Telangana	Both Court	3690	0	3690
27	Tripura	Both Court	3219	202	3421
28	Uttarakhand	Both Court	4	753	757
		Total	663776	1324238	1988014

Training/Awareness Programme During August 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	06.08.2023	ECT_3_2023	Chhattisgarh State Judicial Academy	Ubuntu Linux Operating System-Cum-CIS	Master Trainer & Potential Master Trainer Judicial Officers	21
2	27.08.2023	ECT_13_2023	Chhattisgarh State Judicial Academy	Training Programme on "Computer Skill Enhancement Program"	Technical Staff and Ministerial Staff	56
3	12.08.2023	ECT_11_2023	Bihar Judicial Academy	Advanced concepts and features of CIS, Live Server, Backup Server, Management of LAN Networks	District System Administrator	35
4	22.08.2023	ECT_16_2023	Rajasthan High Court	Neutral citation and CIS	Court staff	27
5	26.08.2023 & 27.08.2023	ECT_13_2023	High Court of Gujarat	Training programme on Computer Skill Enhancement Programme – Level I & II	Judicial Officers of the District Judiciary (All Cadre)	Youtube Views: 3097
Total No. of Participants/Views for Training/Awareness Programme During August 2023						3236
